

(i) To prevent the use of kerosene for purposes other than cooking and illumination under the kerosene (Restriction on Use) Order, 1966;

(ii) To statutorily impose speed limits for passenger transport vehicles within cities and towns and on goods transport vehicles in order to achieve efficiency in diesel consumption;

(iii) To control goods and passenger vehicles with high smoke exhausts.

2. Studies for greater efficiency in utilisation of High Speed Diesel in the Transport Sector have been initiated.

3. State Governments and Union Territory Administrations have been associated in various steps taken by Standing Committee on Furnace Oil under the Chairmanship of Secretary (Technical Development) and Director General of Technical Development in preparing schemes and recommending measures for reducing the consumption of Furnace Oil in Industry, without affecting industrial production. Considerable progress has been achieved in industries switching over from furnace oil to coal and in more efficient utilisation of furnace oil than before.

Fixation of price of Indigenous and Imported Crude

1161. SHRI DINEN BHATTACHARYYA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether indigenous crude and petroleum is treated at par with imported crude for the purpose of fixation of selling prices of petroleum products in the country;

(b) whether this pricing policy generates any surplus amount on account of Indian crude; and

(c) whether this surplus amount is proposed to be utilised to lower the prices of petroleum products in India market?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) No, Sir. The prices of indigenous crude oil—both on-shore and off-shore—are lower than the prices of imported crude oil.

(b) and (c). The lower price of indigenous crude oil is already being utilised to partly offset the much higher cost of imported crude oil.

Representation from Tea Trolley Vendors of Howrah Station

1162. SHRI MUKUNDA MANDAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received any representation from the Tea Trolley Vendors of Howrah Station; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). No representation has been received from the existing Tea Trolley Vendors of Howrah Station. However, representations have been received from Ex. Tea Trolley Vendors who were discharged in the year 1962. These representations are under examination.

Removal of Important Documents, Files and Records from Maruti Car Factory

1163. SHRI MUKHTIAR SINGH MALIK: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have seen the press reports in the *Indian Express* dated 9th May, 1977 wherein it has been stated that sensitive and important documents, files and records are alleged to have been removed clandestinely from the administrative block of the Maruti Car factory in Gurgaon during the last week of March, 1977;